

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA  
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO.1

**Excise Appeal No. 76695 of 2018**

(Arising out of Order-in-Appeal No. 02/Kol-III/2018 dated 09.01.2018 passed by  
Commissioner of CGST & CX, (Appeal-I), Kolkata.

**M/s. Emami Paper Mills Limited**

(Unit Gulmohar, Dakshineswar, Kolkata - 700035)

**Appellant**

**Commissioner Of CGST & CX, Kolkata North Commissionerate**

(180, Shantipally, Rajdanga Main Road, Kolkata-700 107)

**Respondent**

**APPEARANCE :**

None for the Appellant

Shri P.K. Ghosh, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)**

**FINAL ORDER NO...76015/2023**

DATE OF HEARING : 27.06.2023

DATE OF DECISION : 27.06.2023

**ORDER**

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open Court.)

Sd/-

**(R. Muralidhar)  
Member (Judicial)**

Pinak